

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 25TH DAY OF MAY, 2001

Original Application No. 1601 of 1992

coram:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Ram Gopal Son of Shri Sunder Lal
Resident of House No. 877, Mohalla
Matukpur, district Bareilly(UP) employed
in the office of the Tax Recovery Officer,
Income Tax Department, Bareilly on the
post of Waterman as daily wages

... Applicant

(By Adv: Shri R.C.Pathak)

Versus

1. Union of India through Finance Secretary, Ministry of Finance Government of India, North Block New Delhi.
2. The Income Tax Commissioner Incometax Department Lucknow Uttar Pradesh.

... Respondents

(By Adv: Shri C.S.Singh)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this application applicant has prayed that the respondents may be directed to withdraw their verbal order terminating the applicant from service on 15.6.1984. It has also been prayed that a direction be given to respondent no.4 to reinstate/regularise the applicant as daily wager.

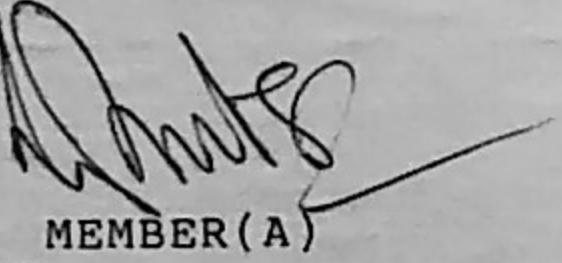
The aforesaid relief has been claimed by the applicant on the basis of the fact that his name was sponsored by employment exchange and he was engaged as waterman on 23.10.1982 on daily wage of Rs.10/-. It is claimed that he worked upto 15.2.1984. However he was

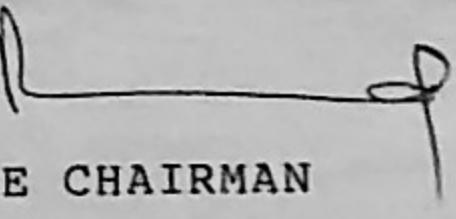
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given certificate that he worked as waterman from 23.10.1982 to 30.6.1983(252days).

In counter affidavit filed by Shri K.N.Ram tax Recovery Officer it has been stated in para 3 that applicant worked intermittently from october 1982 to January 1984 and the total working days are 370 days. Government of India issued number of orders providing schemes for regularisation of daily wagers. Such orders were issued in 1987, 1988 and 1993. In the circumstances, in our opinion it appears appropriate that the claim of the applicant may be examined by the respondents in the light of the Government orders and he may be given benefit for whatever he is found entitled.

In the circumstances, this OA is disposed of finally with the liberty to the applicant to file a representation before respondent no.2 giving full details of his working as shown in the counter affidavit and the respondent no.2 shall consider the case of the applicant in the light of the Govt. orders mentioned above and decide his claim by a reasoned order within three months. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 25.5.2001

Uv/

Central Administrative Tribunal

Additional Bench At Allahabad

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
ADDITIONAL BENCH ALLAHABAD.

O.A. NO. 1601 OF 1992.

Application U/s 19 of the Administrative
Tribunal Act, 1985.

Shri Ram Gopal, son of Shri
Sunder Lal, Resident of House
No. 877 Mohalla Matukpur, District
Bareilly (U.P.) 243001 employed in
the office of the Tax Recovery
Officer, Income-tax Department
Bareilly-243001 on the post of
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-----Applicant.

Versus

1. Union of India, through Finance
Secretary, Ministry of Finance
Government of India, North Block
New Delhi 110011.
2. The Income-tax Commissioner
Income-tax Department, Lucknow
Uttar Pradesh.

Matched
delivered
Admission
on 4/12/92

S
(P.C. Paliwal)
Adm
6/11/92

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